

Mr. Speaker: Whatever may be the satisfaction of the President, when it comes before the House for approval, the House should be satisfied. Nobody is questioning as to whether the President was satisfied according to himself and the proclamation was issued. We are not going into that matter now. The proclamation has to be approved. At that stage the House must know what exactly are the points. I am sure the hon. Minister will take the House into confidence regarding this matter at some stage so that hon. Members may know what exactly they have to support.

We will proceed to the other items on the Agenda.

AMENDMENTS TO INDUSTRIAL DISPUTES (CENTRAL) RULES

The Minister of Labour and Employment and Planning (Shri Nanda): Sir, I beg to lay on the Table, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947, a copy of notification No. G.S.R. 811 dated the 11th July, 1959, making certain further amendments to the Industrial Disputes (Central) Rules, 1957. [Placed in Library. See No LT-1456/59].

AMENDMENTS TO IRON AND STEEL (CONTROL) ORDER

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to lay on the Table, under sub-section (6) of Section 8 of the Essential Commodities Act, 1955, a copy of notification No. S.O. 1041, dated the 9th May, 1959, making certain further amendments to the Iron and Steel (Control) Order, 1956. [Placed in Library. See No. LT-1457/59].

ORDINANCE PROMULGATED BY THE PRESIDENT

The Deputy Minister of Defence (Shri Raghuramiah): Sir, on behalf of Shri Satya Narayan Sinha I beg to lay on the Table under provisions of

Article 123(2) (a) of the Constitution a copy of the Public Works (Extension of Limitation) Ordinance, 1959 (No. 2 of 1959) promulgated by the President on the 20th July, 1959. [Placed in Library, See No. LT-1458/59].

NOTIFICATIONS ISSUED UNDER CINEMATOGRAPH ACT

The Parliamentary Secretary to the Minister of Information and Broadcasting (Shri A. C. Joshi): Sir, I beg to lay on the Table, on behalf of Dr. Keskar, under sub-section (3) of Section 8 of the Cinematograph Act, 1952, a copy of each of the following notifications making certain further amendments to the Cinematograph (Censorship) Rules, 1958:—

- (1) G.S.R. Nos. 585 and 586 dated the 16th May, 1959.
- (2) G.S.R. No. 639 dated the 30th May, 1959.
- (3) G.S.R. No. 746 dated the 27th June, 1959.

[Placed in Library, See No. LT-1459/59.]

TARIFF COMMISSION REPORT

The Minister of Commerce (Shri Kanungo): Sir, I beg to lay on the Table, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers:

- (i) Report of the Tariff Commission on the determination of fair ex-works price and fair selling price of acetate yarn produced by Sirsilk Limited.
- (ii) Government Resolution No. 26(105) TEX(D)/57 dated the 16th June, 1959. [Placed in Library. See No. LT-1460/59].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

Shri Kanungo: Sir, I beg to lay on the Table, under sub-section (6) of